

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 249 of 2020

IN THE MATTER OF:

E.C. John

...Appellant

Versus

Jitender Kumar Jain & Ors.

...Respondents

Present:

For Appellant: Mr. Ghanshyam Singh, Advocate

For Respondent: Mr. Sukumar P. Joshi, Sr. Advocate for R-1

Mr. Ravinder K. Rawat, Advocate

Mr. Jitender Jain, (Liquidator)

ORDER
(Virtual Mode)

14.08.2020 The Learned Counsel for the Appellant submits that he is unwell and therefore, he is not in a position to argue the Appeal. Learned Counsel for the Respondent submits that many adjournments have already been granted at the instance of the Learned Counsel for the Appellant. Therefore, a short adjournment may be given.

Considering the submissions of the Learned Counsel for the Appellant, the Appeal is adjourned.

Cont....

The Learned Counsel for the Respondent submits that he does not want to file any Reply-Affidavit.

Let the Appeal be fixed on **1st September, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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